

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 610
IB-483/ND/2021**

**IN THE MATTER OF:
Bank of Baroda**

...PETITIONER

Vs.

M/s. Mr. Raj Kumar Rathi

...RESPONDENT

**Section
U/s 95(1) of IB Code, 2016**

**Order delivered on 05.12.2022
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the Resolution Professional**

:

**:Adv. Arvind Jadon, Adv. Pallavi
Raghav, Adv. Neeraj Mandal, Adv.
Ashwani Shahi, Adv. Taru Saxena.**

For the Respondent

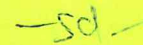
:Mr. Raghav, Advocate.

ORDER

None appears for the Petitioner. Mr. Raghav, learned counsel appearing for the Personal Guarantor (Respondent) stated that the transfer petition pending before the Principal Bench is coming up on 14.12.2022. Therefore, list this matter on **03.01.2023**.


— sd —

**(Rahul Bhatnagar)
Member (T)**


— sd —

**(Bachu Venkat Balram Das)
Member (J)**